

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

M.A.No.921/08 In O.A.No.577/08

Thursday this the 4th day of December 2008

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

1. K.P.Anwer Hussain,
S/o.K.K.Hamza Koya,
Assistant Marine Engineer,
Port Department, Kavarathi,
Union Territory of Lakshadweep.
2. P.V.Shamsudeen,
S/o.C.Pookoya,
Engine Fitter, Port Department,
Kavarathi, U.T of Lakshadweep.
3. Hussain P,
S/o.Ismail T.K.,
Electrician, Port Department,
Kavarathi, U.T of Lakshadweep.
4. P.P.Pookunhi,
S/o.H.Abdulla,
Mechanic Grade A, Port Department,
Kavarathi, U.T of Lakshadweep.Applicants

(By Advocate Mr.P.K.Muhammed Puzhakkara)

Versus

1. Union of India represented by its Secretary,
Ministry of Surface Transport,
Jal Bhutai Parivahan Manthralaya,
New Delhi.
2. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
3. The Director,
Post Shipping & Aviation,
Union Territory of Lakshadweep,
Kavarathi.Respondents

(By Advocate Mr.S Radhakrishnan [R2-3] & Mr.Millu Dandapani [R1])

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This application having been heard on 4th December 2008 the Tribunal on the same day delivered the following :-

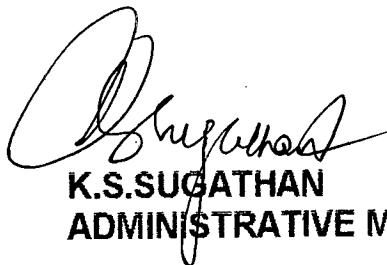
ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicants have filed this Original Application seeking a direction to the respondents to amend the method of recruitment to the post of Chief Engine Driver in the Administration of Union Territory of Lakshadweep (Annexure A-5). They have also sought a direction to the respondents to stay the operation of Annexure A-10 circular issued by the respondents to fill up two posts of Chief Engine Driver (Group B Non Gazetted/Non Ministerial) in the pay scale of Rs.5500-9000 by direct recruitment.

2. When the matter came up for hearing today, counsel for the applicants submitted that the applicants have filed M.A.921/08 on 3.12.2008 seeking permission of this Tribunal to withdraw the O.A stating that after the filing of this Original Application they have learnt that respondents have already taken steps to amend the Recruitment Rules in the Port Department. Permission is granted. M.A.No.921/08 to withdraw the O.A is allowed. Accordingly, the O.A is dismissed as withdrawn. There shall be no order as to costs.

(Dated this the 4th day of December 2008)



K.S. SUGATHAN
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN
JUDICIAL MEMBER